



FORM No. 4

See Rule (12).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 645 of 2005

Applicant(s) Tanayak Sahay Respondent(s) Union of India

Advocate for Applicant(s) M.J.D.P.Dhalsamant Advocate for Respondent(s) D.K.Mohanty

NOTES OF THE REGISTRY

I.P.O. of No 501
filed.

Report on the
banking format may
be seen
for order

Dy. Regd.
Please get the
digital copy of
annex before
registration

22-06-05

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22-06-05

Shank

Order dated : 5.8.05

Heard Mr. D.P.Dhalsamant, Ld. Counsel
appearing for the Applicant and Mr. U.B.Mohapatra,
Ld. Sr. Standing Counsel; on whom a copy of this
O.A. has already been served.

Claiming higher rate of ACP benefit from
a retrospective date, the Applicant submitted a
representation under Annexure-A/6 dated 19.1.05.
Within five months of submission of the said
representation, the Applicant has filed this O.A.
under Section 19 of Administrative Tribunal's Act,
1985. Mr. D.P.Dhalsamant, Ld. Counsel for the

ORDERS OF THE TRIBUNAL

REGISTER

Shank
Dy. Regd. 04.08.05.

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Notes of the Registry

Orders of the Tribunal

Orders pre-pare

Defects removed

For Registration

on Memo

Sh

4/8/05-

Bench

S.O.(J).

04.08.05

For Admissibility
of interim order with
limiations — Copy servedB
Bench

4.8.05

Copies in order
Copies to be given
to all respns.Copies in said
order prepared for
both counsels.

10/8

V
10/8/05
S.O.(J)

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Applicant has stated that even by today no reply
the Applicant
has been received by him in response to his said
representation dated 19.1.05 and by now six months
have lapsed from the date of submission of the
representation dated 19.1.05.

In the aforesaid premised, this O.A. is
disposed of with a direction to the Respondents to
consider the grievance of the applicant, as raised
in his representation under Annexure-A/6 dated
19.1.05, and pass necessary consequential orders
thereon within next 60 days.

Send copies of this order to the Respondents
along with copies of the O.A., and free copies of
this order be handed over to the Ld. Counsels
appearing for both the parties.

Y
Chair
08/08/05

Member (Judicial)